



The Haryana Fire Service (Amendment) Act, 2020

Act 21 of 2020

Keyword(s):

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PART-I**HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 19th September, 2020

No. Leg. 31/2020.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th September, 2020 and is hereby published for general information:-

**HARYANA ACT NO. 21 OF 2020
THE HARYANA FIRE SERVICE (AMENDMENT) ACT, 2020****AN
ACT***further to amend the Haryana Fire Service Act, 2009.*

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

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| <p>1. (1) This Act may be called the Haryana Fire Service (Amendment) Act, 2020.</p> <p>(2) It shall be deemed to have come into force with effect from the 17th August, 2020.</p> | <p>Short title and commencement.</p> |
| <p>2. For sub-section (1) of section 15 of the Haryana Fire Service Act, 2009, the following sub-section shall be substituted, namely:-</p> <p>“(1) Any person proposing to construct a building to be used for any purpose other than residential purpose or a residential building of more than 16.5 mtrs. in height proposed on residential plot or proposed for other residential purposes of more than 15 mtrs. in height, such as group housing, multi-storeyed flats, walk-up apartments, etc., before the commencement of the construction, shall apply for the approval of Fire Fighting Scheme conforming to National Building Code of India, the Disaster Management Act, 2005 (Central Act 53 of 2005), the Factories Act, 1948 (Central Act 63 of 1948) and the Punjab Factory Rules, 1952, and issue of no objection certificate on such form, along with such fee, as may be prescribed.”.</p> | <p>Amendment of section 15 of Haryana Act 12 of 2009.</p> |
| <p>3. (1) The Haryana Fire Service (Amendment) Ordinance, 2020 (Haryana Ordinance No.5 of 2020), is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.</p> | <p>Repeal and saving.</p> |

BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.